

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SITTING AT PRINCIPAL BENCH, NEW DELHI**

OA No. 1366 of 2024

Lertchai Srikukreja @ Lakhvinder Singh Through  
Specific Power of Attorney Gurmeet Singh Chhabra

...Applicant

Versus

State of Punjab through its Chief Secretary and others

...Respondents

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Place: CHD

Dated : 08.08.2025

  
(Sartaj Singh Randhawa),  
Executive Engineer-cum-  
District Mining Officer,  
Jalandhar.

**BEEFORE THE NATIONAL GREEN TRIBUNAL,  
SITTING AT PRINCIPAL BENCH, NEW DELHI**

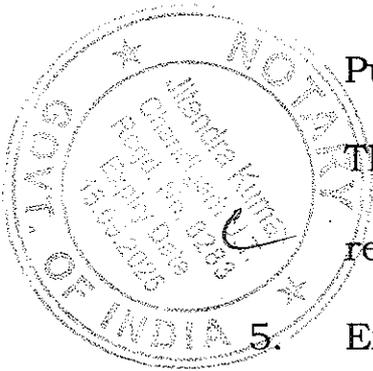
OA No. 1366 of 2024

Lertchai Srikukreja @ Lakhvinder Singh Through  
Specific Power of Attorney Gurmeet Singh Chhabra

...Applicant

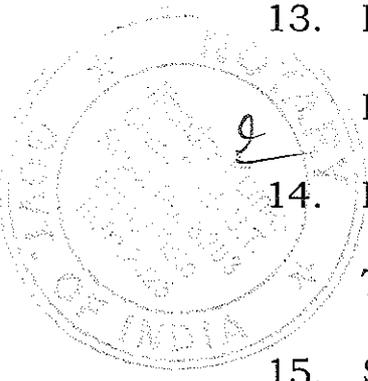
Versus

1. State of Punjab, Through its Chief Secretary.
2. Directorate of Environment and Climate Change  
Through its Director.
3. Punjab Pollution Control Board, Patiala Through  
Its Chairman.
4. Water Resources Department (Mines and Geology)  
Punjab, Department of Mines and Geology Punjab  
Through its Secretary, Department of water  
resources Punjab
5. Executive Engineer- cum- District Mining Officer  
Jalandhar Division, Department of Mines and  
geology Punjab, Department of water resources  
Punjab



*Jitendra Kumar*

6. Amrik Singh, s/o Santa Singh, r/o Momanpur, Tehsil & District Jalandhar.
7. Sewa Singh s/o Santa Singh, r/o Momanpur, Tehsil & District Jalandhar.
8. Jit Singh s/o Santa Singh, r/o Momanpur, Tehsil & District Jalandhar.
9. Bakshish Singh s/o Bachint Singh, r/o Mangeki, Tehsil and District Jalandhar.
10. Chanan Singh s/o Bachint Singh, r/o Mangeki, Tehsil and District Jalandhar.
11. Smt. Joginder Kaur widow of Jarnail Singh s/o Bachint Singh, r/o Mangeki, Tehsil and District Jalandhar.
12. Kuku s/o Jarnail Singh s/o Bachint Singh, r/o Mangeki, Tehsil and District Jalandhar.
13. Pappu s/o Jarnail Singh s/o Bachint Singh, r/o Mangeki, Tehsil and District Jalandhar.
14. Darshan Singh s/o Kehar Singh, r/o Mangeki, Tehsil and District Jalandhar.
15. Sampuran Kaur widow of Chanan Singh, r/o Mangeki, Tehsil and District Jalandhar.



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16. Karnail Singh s/o Chanan Singh, r/o Mangeki, Tehsil and District Jalandhar.
17. Jarnail Singh s/o Chanan Singh, r/o Mangeki, Tehsil and District Jalandhar.
18. Balbir Kaur d/o Chanan Singh, r/o Mangeki, Tehsil and District Jalandhar.
19. Jagir Kaur d/o Chanan Singh, r/o Mangeki, Tehsil and District Jalandhar.
20. Joginder Kaur d/o Chanan Singh, r/o Mangeki, Tehsil and District Jalandhar.
21. Narinder Pal S/o Ajeet Singh R/o Village Momanpur Jalandhar Rural .

...Respondents

**Reply by way of affidavit of Sartaj Singh Randhawa,**

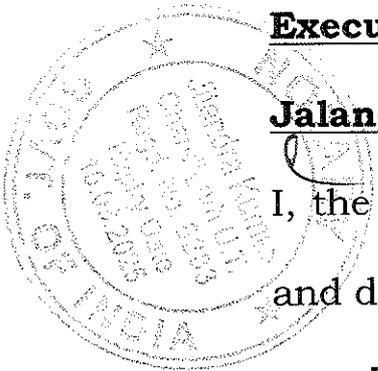
**Executive Engineer-cum-District Mining Officer,**

**Jalandhar on behalf OF RESPONDENT NO.1, 4 & 5.**

I, the above named deponent do hereby solemnly affirm and declare as under:-

**Preliminary Submissions:**

1. That the present application has been filed by the applicant alleging illegal mining operation by the



*Sartaj Singh*

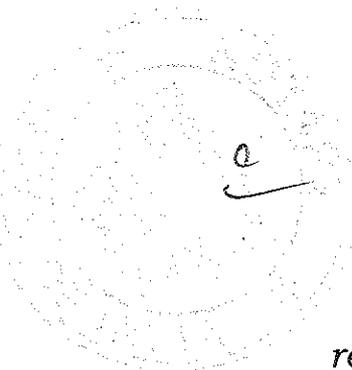
private respondents no. 6 to 21 in connivance with some unknown persons on the land of the applicant.

2. That the present application is pending adjudication before this Hon'ble Tribunal and is listed for 14.08.2025.

3. That the present reply is being filed through Sartaj Singh Randhawa, Executive Engineering-cum-District Mining officer, Jalandhar who is authorized and competent to file the same on behalf of answering respondent. Present reply is being filed pertaining to illegal mining operation by the private respondents no.06 to 21 on the land of the applicant.

4. That the present original application was listed for hearing before this Hon'ble Tribunal 15.04.2025 and the Hon'ble Tribunal was pleased to pass the following operative order:-

*"3. In support of his submission that the respondents are involved in illegal mining, he has referred to the details of disclosed in the status report by way of affidavit filed by the Deputy Superintendent*



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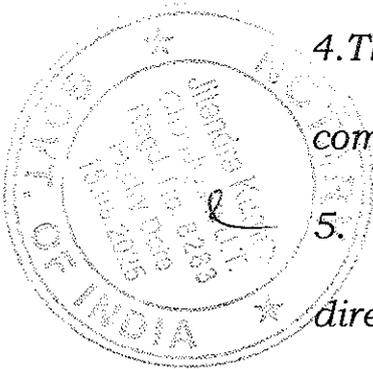
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of Police, Sub-division, Kartarpur in CRWP No.4663 of 2024 on 10.09.2024 wherein it has been disclosed that the private respondents Mr. Narinder Pal Singh had excavated the land upto 69,696 sq. feet. He has also referred to the FIR (Annexure A-6) made in this regard and the report of the Sub-divisional Magistrate-cum-Asst. Mining, Officer, Jalandhar, dated 24.06.2024 (Annexure A-7). In support of his submission concerning the illegal extraction of sand and mining, he has relied on the photographs filed as Annexure A-10 (page 91 onwards). He has also submitted that through the applicant has filed the criminal writ petition CRWP No. 4663 of 2024 before the High Court of Punjab and Haryana at Chandigarh, but the prayers made therein are different.

4. The OA raises substantial issues relating to the compliance of the environmental norms.

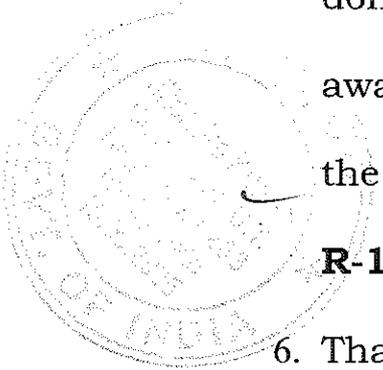
5. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

6. List on 14.08.2025.”



*[Handwritten signature]*

5. That the respondent while acting on the representation submitted by the applicant, spot inspection was conducted on 02.05.2024 by that time Sub Divisional Officer-cum-Assistant District Mining Officer, Bist Doab Sub Division, Jalandhar Sh. Khusminder S. The spot inspection was conducted in the presence of Respondent no.21 Narinder Pal s/o Sh. Ajit Singh, Village Momanpur, Jalandhar and he had informed that the excavation of soil has been done for the brick-kiln of M/s Gurpreet Singh Bahadur Singh BKO Village Kotla, District Jalandhar after obtaining B-1 permit, the permit has been granted for 16 Kanals and excavation will be done upto 3 feet. It was informed by Narinder Pal that excavation was being done in his land and the land of the applicant is away from the land of Narinder Pal. True Copy of the B-1 permit is annexed herewith as **Annexure R-1.**



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6. That thereafter, one complaint was received on the complaint portal of Mining Department with regard to Village Momanpur, on which a Field report has

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been prepared vide letter No.1 Special dated 14.06.2024 by Sh. Amarjit, JE-cum-Mining Inspector and Sh. Surinder Parshad, JE-cum-Mining Inspector, who informed that from the land under dispute 69696 sq. feet soil has been excavated which is in violation of Rules of B-1 permit and it was informed that the soil has been excavated from the land of the applicant.

7. That acting on the representation and complaint, the Sh. Khusminder S, Sub Divisional Officer-cum-Assistant District Mining Officer sent a letter to Sub Divisional Magistrate, Jalandhar-1 and Tehsildar (Jalandhar) Kartarpur for proper demarcation of the land in dispute.

8. That the Demarcation was got conducted by Sh.

Jaswinder Singh, JE-cum-Mining Inspector and

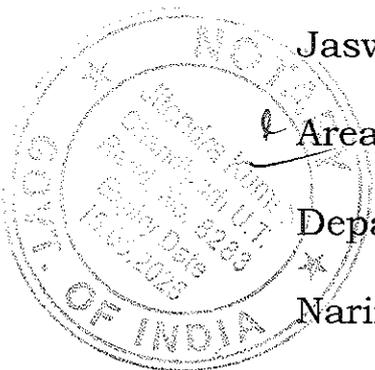
Area Patwari-Sh. Amrit Sandhu (Revenue

Department) in which it has been mentioned that

Narinder Pal s/o Ajit Singh had illegally excavated

the ordinary earth from the land from Khasra

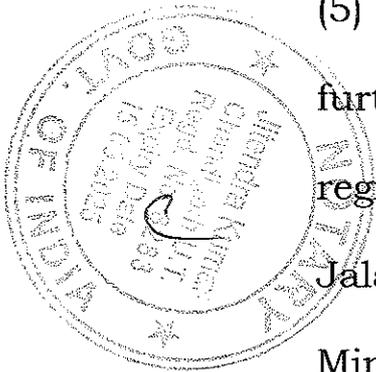
No.15//4/1-2, 16//1. True Copy of the



*[Handwritten signature]*

demarcation report dated 11.07.2024 is annexed herewith as **Annexure R-2**.

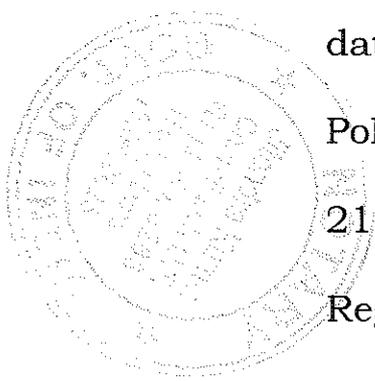
9. That thereafter, a report was prepared by that time Sub Divisional Officer-cum-Assistant District Mining Officer, Bist Doab Sub Division, Jalandhar Sh. Khusminder S on the basis of the demarcation report which was sent to Executive Engineer, Jalandhar Drainage cum Mining and Geology Division, WRD Jalandhar on 19.07.2024 in which it has been mentioned that Narinder Pal s/o Ajit Singh had illegally excavated the ordinary earth from the land from Khasra No.15//4/1-2, 16//1 of Village Momanpur and it is recommended that action be taken against Narinder Pal under Rule 85 (5) of Punjab Minor and Mineral Rules. It was further recommended that a case should be registered by the Senior Superintendent of Police, Jalandhar under section 21 of Punjab Minor and Mineral (Development & Regulation) Act. True copy of the report dated 19.07.2024 is annexed herewith as **Annexure R-3**.



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10. That on the basis of the report, the Executive Engineer-cum-District Mining Officer, Jalandhar on 23.07.2024 wrote to the Senior Superintendent of Police, Jalandhar (Rural), that Shri Narendar Pal Singh s/o Ajit Singh, resident of Village Momanpur, Tehsil (Respondent No.21) has been found guilty of excavating without permit or permission of the land owner and thus recommendation for registration of FIR under section 21 of Punjab Mines and Minerals (Development & Regulations). True copy of the letter dated 23.07.2024 is annexed herewith as **Annexure R-4.**

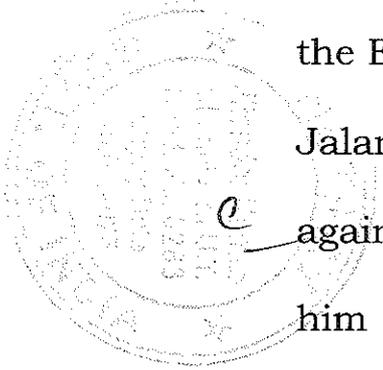
11. That on the basis of the report of the Executive Engineer-cum-District Mining Officer, Jalandhar dated 23.07.2024, the Senior Superintendent of Police, Jalandhar registered the case Under Section 21 of Punjab Minor and Mineral (Development & Regulation) Act, and the FIR no. 106 dated 08.08.2024 has been lodged in P.S Kartarpur. True copy of the FIR no. 106 dated 08.08.2024 is annexed herewith as **Annexure R-5.**



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12. That it is further relevant to mention here that one notice has also been issued on 19.07.2024 to Narinder Pal Singh s/o Ajit Singh, r/o Village Momanpur, Tehsil Jalandhar, District Jalandhar to assess the royalty under Rule 85 (5) of Punjab Minor Minerals Rules, 2013 and also for prosecution under Rule 76 of above-said rules. He has been directed to appear in person or through duly authorized representative before the Executive Engineer-cum-district Mining Officer, Jalandhar Canal Colony, Kapurthala Road on 30.07.2024 at 11.00 a.m. True copy of the notice dated 19.07.2024 is annexed herewith as **Annexure R-6**.

13. That on 30.07.2024, Narinder Pal Singh or his authorized representative failed to appear before the Executive Engineer-cum-district Mining Officer, Jalandhar Canal Colony, Kapurthala, thereafter, again on 01.08.2024 a fresh notice was issued to him and he was directed to appear in person or through duly authorized representative before the Executive Engineer-cum-district Mining Officer, Jalandhar Canal Colony, Kapurthala Road on

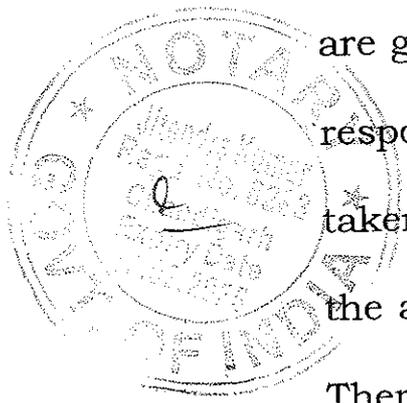


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09.08.2024 at 11.00 a.m. True copy of the notice dated 01.08.2024 is annexed herewith as **Annexure R-7.**

14. That it is further relevant to mention here that now S-Notice dated 10/10/2024 has been issued to Narinder Pal Singh s/o Ajit Singh, r/o Village Momanpur, Tehsil Jalandhar, District Jalandhar to deposit the royalty @2/-per cft, Price of soil, D.M.F, E.M.F, T.C.S i.e. total Net amount payable Rs 16,49,286/- under Rule 85 (5) of Punjab Minor Minerals Rules, 2013 into the nearest Government treasury. True copy of the notice dated 10.10.2024 is annexed herewith as **Annexure R-8.**

15. That at present no excavation or mining activities are going on at the land in dispute. The answering respondent officials during that time has already taken against on the representation submitted by the applicant and necessary steps has been taken. Therefore, the present application has been rendered infructuous as no cause of action has survive in the present case.



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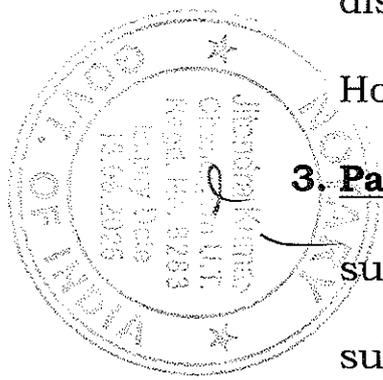
In view of the above submission it is therefore respectfully prayed that the present application may kindly be disposed of as rendered infructuous as the grievance raised by the applicant in the present original application has been redressed.

**Reply on Merits**

**1. Para no.1.** That in reply to this para it is submitted that need no comments being applicant submission regarding the land in dispute.

**2. Para no. 2.1 to 2.9.** That in reply to these para's it is submitted that litigation between the applicants and some private respondents in respect of property in dispute between the parties has been settled upto the Hon'ble Supreme Court of India.

**3. Para no 3 & 4.** That in reply to these para's it is submitted that while acting on the representation submitted by the applicant, spot inspection was conducted on 02.05.2024 by the that time Sub Divisional Officer-cum-Assistant District Mining



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Officer, Bist Doab Sub Division, Jalandhar Sh. Khusminder S. The spot inspection was conducted in the presence of Respondent Narinder Pal s/o Sh. Ajit Singh, Village Momanpur, Jalandhar and he had informed that the excavation of soil has been done for the brick-kiln of M/s Gurpreet Singh Bahadur Singh BKO Village Kotla, District Jalandhar after obtaining B-1 permit, the permit has been granted for 16 Kanals and excavation will be done upto 3 feet. It was informed by Narinder Pal that excavation was being done in his land and the land of the applicant is away from the land of Narinder Pal. True Copy of the B-1 permit is annexed herewith as **Annexure R-1**.

That thereafter, one complaint was received on the complaint portal of Mining Department with regard to Village Momanpur, on which a Field report has been prepared vide letter No.1 Special dated 14.06.2024 by Sh. Amarjit, JE-cum-Mining Inspector and Sh. Surinder Parshad, JE-cum-Mining Inspector, who informed that from the land under dispute 69696 sq. feet soil has been excavated which is in violation of

*For the*

Rules of B-1 permit and it was informed that the soil has been excavated from the land of the applicant.

4. **Para no.5 to 7.** That in reply to these para's it is submitted that acting on the representation and complaint, the Sub Divisional Officer-cum-Assistant District Mining Officer sent a letter to Sh. Khusminder S, Sub Divisional Magistrate, Jalandhar-1 and Tehsildar (Jalandhar) Kartarpur for proper demarcation of the land in dispute. The Demarcation was got conducted by Sh. Jaswinder Singh, JE-cum-Mining Inspector and Area Patwari-Sh. Amrit Sandhu (Revenue Department) in which it has been mentioned that Narinder Pal s/o Ajit Singh had illegally excavated the ordinary earth from the land from Khasra No.15//4/1-2, 16//1. True Copy of the demarcation report dated 11.07.2024 is annexed herewith as **Annexure R-2**. That thereafter, a report was prepared by Sh. Khusminder S, Sub Divisional Officer-cum-Assistant District Mining Officer, Bist Doab Sub Division, Jalandhar on the basis of the demarcation report which was sent to Executive Engineer, Jalandhar Drainage cum Mining and Geology Division, WRD Jalandhar on

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19.07.2024 in which it has been mentioned that Narinder Pal s/o Ajit Singh had illegally excavated the ordinary earth from the land from Khasra No.15//4/1-2, 16//1 of Village Momanpur and it is recommended that action be taken against Narinder Pal under Rule 85 (5) of Punjab Minor and Mineral Rules. It was further recommended that a case should be registered by the Senior Superintendent of Police, Jalandhar under section 21 of Punjab Minor and Mineral (Development & Regulation) Act. True copy of the report dated 19.07.2024 is annexed herewith as **Annexure R-3**.

5. That on the basis of the report, the Executive Engineer-cum-District Mining Officer, Jalandhar on 23.07.2024 wrote to the Senior Superintendent of Police, Jalandhar (Rural), that Shri Narendar Pal Singh s/o Ajit Singh, resident of Village Momanpur, Tehsil (Respondent No.21) has been found guilty of excavating without permit or permission of the land owner and thus recommendation for registration of FIR under section 21 of Punjab Mines and Minerals (Development &

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Regulations). True copy of the letter dated 23.07.2024 is annexed herewith as **Annexure R-4.**

6. That on the basis of the report of the that time Executive Engineer-cum-District Mining Officer, Jalandhar dated 23.07.2024, the Senior Superintendent of Police, Jalandhar registered the case Under Section 21 of Punjab Minor and Mineral (Development & Regulation) Act, and the FIR no. 106 dated 08.08.2024 has been lodged in P.S Kartarpur. True copy of the FIR no. 106 dated 08.08.2024 is annexed herewith as **Annexure R-5.**

7. **Para no.8 to 10.** That in reply to these para's it is submitted that comments have already been offered in preceding paragraphs. Hence, the same is not being repeated for the sake of brevity.

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8. **Para no.11 to 14.** That in reply to these para's it is submitted that comments have already been offered in preceding paragraphs. Hence, the same is not being repeated for the sake of brevity.

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9. **Para no.15 to 18.** That in reply to these para's it is submitted that comments have already been offered in

preceding paragraphs. Hence, the same is not being repeated for the sake of brevity.

10. **Para no.19.** That in reply to this para it is submitted that the answering respondent after taking action properly have submitted its report to the Senior Superintendent of Police, Jalandhar and the Senior Superintendent of Police, Jalandhar has registered the case Under Section 21 of Punjab Minor and Mineral (Development & Regulation) Act, and the FIR no. 106 dated 08.08.2024 has been lodged in P.S Kartarpur.

11. **Para no.20 to 24.** That in reply to these para's it is submitted that need no comments.

12. **Para no.25 & 26.** That in reply to these para's it is submitted that comments have already been offered in preceding paragraphs. Hence, the same is not being repeated for the sake of brevity.

13. **Para no.27 to 30.** That in reply to these para's it is submitted that need no comments.

14. **Para no.31 to 33.** That in reply to these para's it is submitted that need no comments as it contains relevant judgements.

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15. Para no.34 to 38. <sup>133</sup> That in reply to these para's it is submitted that need no comments.

16. Para no.39. That in reply to this para it is submitted that need no comments.

**PRAYER**

In view of the submissions made herein above, it is respectfully submitted that above information may kindly be taken on record of this Hon'ble Tribunal and present application may kindly be dismissed in the interest of justice.

Place: CHD

*(Sartaj Singh Randhawa)*  
(Sartaj Singh Randhawa),  
Executive Engineer-cum-  
District Mining Officer,  
Jalandhar

Dated : 08.08.2025

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**VERIFICATION: -**

Verified that contents para no. 01 to 15 are preliminary submissions/Brief facts of the case and further para no.01 to 16 are para-wise reply and objections and all the contents of the above written statement are true and correct to my knowledge and as per information derived from official

*(Sartaj Singh Randhawa)*

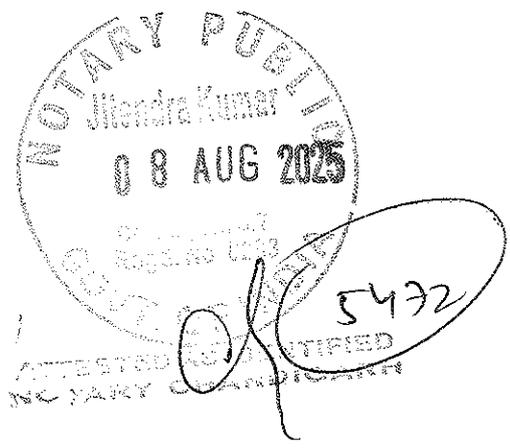
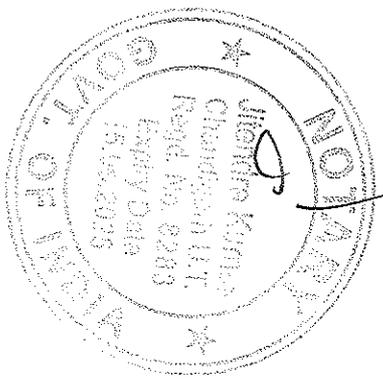
records. No part of it is false and nothing material has been concealed therein.

Place: CHD

Dated : 08 AUG 2025

*Randhawa*

(Sartaj Singh Randhawa),  
Executive Engineer-cum-  
District Mining Officer,  
Jalandhar



08 AUG 2025

I hereby do solemnly affirm that I have read the contents of the above document and the same are true and correct in my presence.  
Signature

FORM - 'B'  
(see Rule 27)

Standard form for License of extraction of ordinary clay or earth for manufacturing of bricks.

Whereas Gurpreet Singh, Proprietor M/s Gurpreet Singh Bahadur Singh BKO, Village Kotla, District Jalandhar J-82 owner(s) of brick kiln falling in category "B" has applied for License for extraction of ordinary clay or earth manufacturing of bricks for a period of one year from the land only 16 Kanals out of Hadbast No: 358, Khasra numbers: 15//1,14//5 of Village Momanpur Tehsil Jalandhar-2 (Kartarpur), District Jalandhar and Hadbast No: 213, Khasra numbers: 8//13(9-16) of Village Kotla, Tehsil Jalandhar-1, District Jalandhar in the revenue estate of District Jalandhar under the rules. The applicant has paid requisite application fee of ₹ 500/- Further the applicant has also deposited the License Fee of Rs. 60,000/- for "B" category of brick kiln. The permission is hereby granted for extraction of ordinary clay or earth and manufacture of bricks from the aforesaid 16 Kanals area up to 3 feet depth during the period from 18-04-2024 to 31-03-2025 subject to the following conditions:-

- 1) The Holder of the License shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay or earth from the land, for which License is given.
- 2) The Holder of the License shall extract the ordinary clay or earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
- 3) The Holder of the License shall not use the ordinary clay or earth extracted from the land granted on permit for any other purpose than that of manufacturing of bricks. In case this clay or earth is to be transported upto brick kiln from the site of the excavation, the License holder transports the same only by issuing a weight slip.
- 4) The Holder of the License shall on expiry of the License either fill up the excavation or suitably fence it for safety as instructed by the Mining Officer concerned.
- 5) Every License holder shall :-
  - a) Ensure that no natural watercourse and /or water resources are obstructed due to the extraction of ordinary clay or earth. Adequate measures shall PUNJAB GOVT. GAZ.(EXTRA), DECEMBER 14,2021 (AGHN 23, 1943 SAKA)2901 be taken for protection of the older- streams, if any, emanating/passing through the mining area of License of extraction;
  - b) Ensure that Ambient Air Quality parameters conforming to the norms prescribed by the State Pollution Control Board is maintained throughout. For this purpose keep vehicular emissions under control and regularly monitor the same, take measures, for maintenance of vehicles used in extraction and in transportation of mineral, the vehicles shall not be overloaded and take effective safeguards such as regular water sprinkling in critical areas prone to air pollution and having high levels of particulate matter.
  - c) Take all mitigative measures during the extraction to ensure that the building/structures in the nearby areas shall not be affected.
  - d) Ensure that personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety, environment and health aspects;
  - e) Undertake no losses to the agriculture crops due to extraction of ordinary clay/earth and undertake to contribute suitably for compensation in case of loss /damage to the crops;
  - f) That the License holder shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
  - g) The License holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.

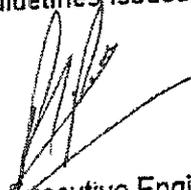
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

- h) The License holder shall not enter and work in any reserved demarcated or protected Forest without obtaining prior written permission of the Forest Department.
- i) The License holder shall report immediately all accidents to the Deputy Commissioner and the Officer -in- Charge, concerned.
- j) The area for excavation shall not exceed 2 acres and depth of the extraction of ordinary clay/soil shall not exceed 3 feet.
- k) The Brick Kiln owner shall be liable to make payment of License fee for the whole of the year notwithstanding the operation of the Kiln for any part of the year.
- l) In case of any default in due observance of the terms and conditions of this License, the License may be cancelled by the Director or by any officer duly authorized by him in this behalf by giving one month's notice.
- m) The License holder shall follow all the rules and regulations of the department, PMMR-2013, Punjab Pollution Control Board as well as the instructions/Guidelines issued by the Government from time to time.

No. : 670 /Form B-I,  
Dated: 18/04/2024

Attested

  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

  
Executive Engineer-Cum-  
District Mining Officer  
Jalandhar

**KARTARPUR**

To,

The Tehsildar,  
Jalandhar-2.

No. 126/Reader dated 11.07.2024.

**Subject: Complaint No.INQ-3320 and 3324 regarding  
conducting nishandehi.**

**Reference:Regarding your office letter No.585-R dated  
03.06.2024 and 1265 C.C. dated 13.06.2024.**

On the above subject and letter under reference, as per report of Field Staff Jaswinder Singh J.E.-cum-Mining Inspector and in his presence the Khasra No.15//4/2-5, 16//1 ownership of village Memanpur Jamabandi Year 2021-22 as per Revenue Record, khewat No.12, Khatoni No.14, Khasra No.15//4/2-5, 16//1 in the ownership of Jaswant Singh s/o Gian Singh 1/3 share, Sampuran Singh s/o Gian Singh 1/3 share, Jagjit Singh s/o Gian Singh 1/3 share is registered. On dated 29.05.2024, the Area Patwari has submitted which report, in the same, ownership has been wrongly registered. Report is being submitted for further necessary action.

Sd/- Naib Tehsildar

Kartarpur

Certified to be true translated copy

Advocate

Attested

  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

No. 740/Complaint

Dated: 19.07.2024

To

The Executive Engineer,  
Jalandhar Drainage-cum-Mining &  
Geology Division, W.R.D.

Subject: Regarding illegal mining done in village  
Momanpur, Tehsil Jalandhar-1 (Kartarpur).

With regard to the letter, under reference to above cited subject, by way of humble submission, it is being drawn into your attention that in context of the aforesaid complaint, undersigned had conducted spot inspection of the destination complained for on 02.05.2024. On the spot, Shri Narinder Pal Singh son of Shri Ajit Singh, village Momanpur Jalandhar-1 had shown the spot. On the spot, Shri Narinder Pal Singh with regard to excavated land had explained in detail that the aforesaid soil was excavated from the aforesaid land and the soil is being disposed of on the brick kiln of M/s Gurpreet Singh, Bahadur Singh, B.K.O. Village Kotla, District Jalandhar (J-82) and Narinder Pal disclosed that excavation of soil in the aforesaid land is being made on the basis of B-1 Permit (copy attached) whereby permission for excavation from an area measuring 16 Kanals and 03 ft wide has been granted. On the spot Narinder Pal informed the

Attested  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

undersigned that excavation of soil is being made from my field itself and on asking about the land of complainant Shri Lakhwinder Singh Kukreja son of Shri Jagjeet Singh, then, Narinder Pal Singh disclosed that land of the complainant is located at a distance of 01 acre (killa) towards left hand side.

In this context, undersigned had sent request letter for demarcation of the land to Sub-Divisional Magistrate, Jalandhar-1 and Tehsildar, Jalandhar (Kartarpur), regarding which field staff of that office, namely, Shri Jaswinder Singh, J.E.-cum-Mining Inspector and Area Patwari Shri Amrit Sandhu (Revenue Department) had conducted the demarcation. After this, complaint of village Momanpur was received on 3601 Complaint Portal of the Mining Department, regarding which the undersigned was informed through Field report of Field Staff of this Sub-Division Shri Amarjit, J.E.-cum-Mining Inspector and Shri Surinder Parshad, J.E.-cum-Mining Inspector vide letter no. 01 Special dated 14.06.2024 (copy attached) to the effect that soil to the extent of 59596 ft. has been excavated from the aforesaid land which is subject matter of the complaint and violation of the rules of B-1 Permit has been made and complainant Shri Param Pal had informed the Field Staff the land against which B-1 permit has been obtained, excavation has not been done from that land, rather, this excavation

Attested

  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

has been made from the land of Shri Lakhwinder Singh Kukreja.

In context of demarcation, Field Staff had telephonically made request to Area Patwari for sending the demarcation report in respect of the land which is subject matter of complaint to this office expeditiously and Area Patwari through telephone through letter no. 26/Reader dated 11.07.2024 of Naib Tehsildar, Kartarpur, which has been sent to Tehsildar, Jalandhar -2 through whatsapp on dated 17.7.2024. As per report of Naib Tehsildar, Jalandhar- 2 (Kartarpur) as pre revenue record of Hedbast no. 358 khasra no. 15//4/1-2, 16//1 of village Momanpur, jamabandi for the year 2021-22, ownership of khewat no. 12, khatauni no. 14 (copy attached) is recorded in the name of Jaswant Singh son of Gian Singh 1/3 share; Sampuran Singh son of Gian Singh 1/3 share; Jagjeet Singh son of Gian Singh 1/3 share. In this context, it has been observed that Narinder Pal son of Ajit Singh son of Santa Singh has got excavated the soil from aforesaid khasra no. 15//4/1-2, 16//1 without any permit/sanction, regarding which action against Narinder Pal under Rule 85(5) of The Punjab Minor & Minerals Rules be initiated and recommendation for registration of FIR against the aforesaid person under Section 21 of the Punjab Minor & Mineral (Development & Regulation) Act for getting the soil excavated without consent of the land

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Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

owner be made to the Senior Superintendent of Police,  
Jalandhar.

This is for your kind information and further  
necessary action, please.

Encls: As above.

Sd/-  
Sub-Divisional Officer,  
-cum- Assistant District  
Mining Officer, Head Doab  
Sub-Division Jalandhar.

Certified to be True Translation

Attested

  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

**Office: Executive Engineer-cum- District Mining  
Officer, Jalandhar  
Department of Water Resources  
Punjab  
INDIA**

E-mail ID- xenminingjal@gmail.com

No. 1421-24/Complaint

Dated: 23.07.2024.

To

Senior Superintendent of Police,  
Jalandhar (Rural)

Subject: Regarding illegal mining done in village  
Momanpur, Tehsil Jalandhar-1 (Kartarpur)

Reference: Letter no.740/Complaint dated 19.07.2024 of  
Sub-Divisional Officer-cum- Assistant District  
Mining Officer, Head Doab, Sub-Division  
Jalandhar.

With regard to the above cited subject and letter,  
under reference, it being informed that complaint no. 3601  
of village Momanpur was received on Complaint Portal of  
the Mining Department, regarding which Sub-Divisional  
Officer-cum- Assistant District Mining Officer, Head Doab,  
Sub-Division Jalandhar had made complaint vide letter  
740/Complaint, dated 19.07.2024 and by sending the  
copy thereof, you are being informed that the person,  
named in the letter annexed, namely, Shri Narinder Pal  
Singh son of Shri Ajit Singh, resident of village Momanpur,  
Tehsil Jalandhar-1 has been found guilty/culprit and  
thus, recommendation for registration of FIR under section

Attested

  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

21 of the Punajb Mines & Minerals (Development & Regulation) against Shri Narinder Pal Singh for getting the soil excavating without consent of the land owner is being made.

This is for your information and further necessary action.

Encls: As above

Sd/-  
Executive Engineer-cum-  
District Mining Officer,  
Jalandhar

C.C.

1. Superintending Engineer/Jalandhar, Water Resources-cum-Mining & Geology Area, Water Resources Department, Punjab, for information.
2. Sub-Divisional Officer-cum- Assistant District Mining Officer, Head Doab, Sub-Division Jalandhar in reference to his letter no. 740/Complaint, dated 19.07.2024
3. SHO, Police Station, Kartarpur, for information

Certified to be True Translation

*AHestj*

*B*  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

Annexure R-5FIRST INFORMATION REPORT

(Under Section: 173 B.N.S.S.)

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**FIR NO. 0106 DATED 08.08.2024****UNDER SECTIONS: 21 MINES AND MINERALS****(DEVELOPMENT AND REGULATION) ACT, 1957****POLICE STATION: KARTARPUR,****DISTRICT: JALANDHAR-RURAL**

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Complaint No.740 dated 19.07.2024 to the Executive Engineer, Jalandhar, Drainage-cum-Mining and Geology Division WRD. Subject:- Regarding illegal mining in village Memanpur, Tehsil Jalandhar-1 (Kartarpur). On the above subject letter, you are being humbly informed that the undersigned in connection with the above complaint, visited the place of complaint/spot on dated 02.05.2024. On the spot, Shri Narinderpal S/o Shri Ajit Singh, Village Memanpur, Jalandhar have shown the spot. On the spot, the land dug by Shri Narinderpal was informed in detail that the above soil dug from the above land was sent to Gurpreet Singh, Bahadur Singh, B.K.O. Village Kotla, District Jalandhar (1-82) brick-kiln and Narinderpal told that lifting of soil from the above land is being carried on the basis of B-1 Permit (copy enclosed), in which approval has been obtained for digging 16 kanal land upto 3 feet. On the spot, Narinderpal told the undersigned that the soil is being dug from my field and when Shri Lakhwinder Singh Kukreja s/o Shri Jagjit Singh asked about the land of the complainant, then Narinderpal told that the land of the complainant is 1 acre far towards left side. In this connection, the

Attested

Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

undersigned sent an application to the Sub-Divisional Magistrate, Jalandhar-1 and Tehsildar, Jalandhar (Kartarpur) regarding nishandehi of the land. In which connection, the file staff Jaswinder Singh J.E.-cum-Mining Inspector and Area Patwari, Shri Amrit Sandhu (Revenue Department) have conducted nishandehi. After this, on the complaint portal of Mining Department, 3601 complaint of village Memanpur got received, regarding which under this sub-division, Field Staff Shri Amarjit J.E.-cum-Mining Inspector and Shri Sruinder Prasad, J.E.-cum-Mining Inspector's vide field report letter No. 01 special dated 14.06.2024 (copy enclosed), the undersigned was informed that the land pertaining to the above complaint has been dug by 69696 square feet and the violation of B-1 Permit rules has been done. The complainant Shri Parampal told the field staff that for which B-1 permit has been obtained, the soil has not been dug from that land. This soil has been dug from the land of Shri Lakhwinder Singh Kukreja. Regarding nishandehi, the field staff talked on phone to the Area Patwari and requested him to send the nishandehi report of the above complaint land as early as possible to this office and the Area Patwari vide telephone, the letter of Naib Tehsildar, Kartarpur's letter No.26/Reader dated 11.07.2024 which was sent to the Tehsildar, Jalandhar-2 vide Whatsapp on dated 17.07.2024. As per report of Naib Tehsildar, Jalandhar-2 (Kartarpur), hadbast No.358, khasra No.15//4/1-2, 16//1 of village Memanpur, Jamabandi year 2021-22 as per Revenue Record, khewat No.12, khatoni No.14 (copy enclosed) ownership of Jaswant Singh S/o Gian Singh 1/3 share, Sampuran Singh s/o Gian Singh 1/3 share, Jagjit Singh s/o Gian Singh 1/3 share is registered. In this connection, it is seen that Narinderpal s/o Ajit Singh s/o Santa Singh has got dug the soil from

Attended

Sub/Divisional Officer  
Bist Doab Sub Division  
Jalandhar

khasra No.15//4/1-2, 16//1 without permit/approval. Regarding which action may be initiated against Narinderpal under section 85(5) of Punjab Miner & Mineral Rule and on the above person u/s 21 of the Punjab Miner & Mineral (Development & Regulation) regarding digging of soil without the permission of land owner, recommendation may be sent to the Senior Superintendent of Police, Jalandhar for registration of case. This is for your information and further action.

Sd/- Sub-Divisional Officer-cum-Assistant District Mining Officer Bist Doab Sub-Division, Jalandhar-1, Office of Executive Engineer-cum-District Mining Officer Jalandhar, SSP/JAL (Rural), Complaint No.2247-PTM dated 31.07.2024, to the Senior Superintendent of Police, Jalandhar-Rural. Subject:- Regarding illegal mining in village Memanpur, Tehsil Jalandhar-1 (Kartarpur). Reference: Sub-Divisional Officer-cum-Assistant District Mining Officer, Bist Doab Sub-Division Jalandhar's letter No.740/Complaint dated 19.07.2024. On the above subject and letter under reference, you are hereby written that on the complaint portal of Mining Department, complaint No.3601 of village Memanpur, Tehsil Kartarpur, District Jalandhar got received, in which connection Sub-Divisional Officer-cum-Assistant District Mining Officer Bist-Doab, Sub-Division Jalandhar's letter No.740/Complaint dated 19.07.2024 has been reported and while sending whose copy, you are hereby written that the persons mentioned in the enclosed letter Narinder Pal Singh s/o Shri Ajit Singh R/o village Memanpur, Tehsil Jalandhar-1 has been found accused. Therefore, u/s 21 of Punjab Miner & Mineral (Development and Regulation) without the consent of the owner of the land, regarding getting the soil dug, it is recommended to register case against Shri Narinder Pal

Attested

  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

Singh. This is for your information and further necessary action. Sd/-  
Executive Engineer-cum-District Mining Officer, Jalandhar.

**Today, Police Station:-** At this time, complaint No. 2247-PTM dated 31.07.2024 from Executive Engineer-cum-District Mining Officer, Jalandhar, complainant Lakhwinder Singh s/o Shri Jagjit Singh R/o Memanpur P.S. Kartarpur, District Jalandhar on receipt at police station, case u/s 21 of Punjab Miner & Mineral Act against Narinder Pal Singh s/o Ajit Singh R/o Village Memanpur, P.S. Kartarpur got registered and original complaint from page Nos. 1 to 9 alongwith copy of FIR for further investigation has been handed over to ASI Paramjit Singh 55. Information to the SHO and Control Room has been sent on phone. Completion of rapat No.20 dated 08.08.2024 AT: 10:20 PM.

Signature of Officer-in-Charge,

Police Station:

Name: IQBAL SINGH

Rank: ASI (Assistant Sub-Inspector)

No. 346/JAL-R

Certified to be true translated copy

Advocate

*Akshay*  
*Q*  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

**FORM "R"****1<sup>st</sup> Hearing****NOTICE**

To,

Sh. Narinder Pal Singh,  
s/o Sh. Ajeet Singh,  
Village Momanpur,  
Tehsil Jalandhar-1,  
Jalandhar.

Where it appears that you have raised ordinary Earth Minor Mineral without lawful authority and have removed 418176 cft ordinary earth from land situated at Village Momanpur, Tehsil Kartarpur, District Jalandhar.

You are therefore directed, to appear in person or through a duly authorized representative before the Executive Engineer-Cum-District Mining Officer, Jalandhar Canal Colony, Kapurthala Road near sports college, Jalandhar 144002 at 11:00 AM on 30/07/2024 and to produce or cause to be produced at that time the accounts and documents specified below, lodge at that time any objection which you may wish to prefer in support thereof and produce any evidence in this regard.

In the event of your failure to comply with this notice, I shall proceed to assess the royalty to the best of my judgment

AHSK

Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

under Rule 85(5) of the Punjab Minor Mineral Rules 2013, and further more you will be liable to prosecution under Rule 76.

No. 1406-07 /R Notice  
Dated:19/07/2024

Sd/-  
Executive Engineer-cum-  
District Mining Officer,  
Jalandhar.

Particulars of accounts and documents required.

- 1) Particulars of Account and Documents required book of account for the month(s) in question in general and records of production together with records in support of the figures entered therein.
  - 2) Any other records showing the production of minerals.
- C.C.

Sub Divisional Officer-cum-Assistant District Mining Officer,  
BistDoab Sub Division, Jalandhar for information and  
necessary action.

Certified to be True Translation

Attested

Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

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FORM "R"

2<sup>nd</sup> HearingNOTICE

To,

Sh. Narinder Pal Singh,  
s/o Sh. Ajeet Singh,  
Village Momanpur,  
Tehsil Jalandhar-1,  
Jalandhar.

Where it appears that you have raised ordinary Earth Minor Mineral without lawful authority and have removed 418176 cft ordinary earth from land situated at Village Momanpur, Tehsil Kartarpur, District Jalandhar.

You are therefore directed, to appear in person or through a duly authorized representative before the Executive Engineer-Cum-District Mining Officer, Jalandhar Canal Colony, Kapurthala Road near sports college, Jalandhar 144002 at 11:00 AM on 09/08/2024 and to produce or cause to be produced at that time the accounts and documents specified below, lodge at that time any objection which you may wish to prefer in support thereof and produce any evidence in this regard.

In the event of your failure to comply with this notice, I shall proceed to access the royalty to the best of my judgment

Attestd

  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

under Rule 85(5) of the Punjab Minor Mineral Rules 2013, and further more you will be liable to prosecution under Rule 76.

No. 1486 /R Notice  
Dated: 01/08/2024

Sd/-  
Executive Engineer-cum-  
District Mining Officer,  
Jalandhar.

Particulars of accounts and documents required.

- 1) Particulars of Account and Documents required book of account for the month(s) in question in general and records of production together with records in support of the figures entered therein.
- 2) Any other records showing the production of minerals.

Certified to be True Translation

Attested

  
Sub-Divisional Officer  
Dist. Mines, Sub-division,  
Jalandhar

Annexure R-8

(37)

**152**  
**FORM 'S'**  
**(See Rule 85(6))**  
**DEMAND NOTICE**

To,

Sh. Narinder Pal Singh,  
s/o Sh. Ajeet Singh,  
Village Momanpur,  
Tehsil Jalandhar-1,  
Jalandhar.

In continuation to notice **Form "R" No 1406-07/ R Notice (Village Momanpur )** issued to you on 19/07/2024, you are hereby informed that total production of mineral has been determined at **418176 cft** and accordingly royalty amounting **Rs 836352 /-** (**Eight Lakhs Thirty Six Thousands Three Hundred and Fifty Two only** ) is payable by you.

You are hereby directed to pay the sum of **Rs 1649286 /-** (**One Lakh Forty Nine Thousand Two Hundred and Eighty Six only** ) as detailed below into the nearest Government Treasury on or before the **12/11/2024** and to produce before the under signed a copy of the relevant treasury challan as proof of payment not later than the **12/11/2024** failing which the said sum of **Rs 1649286/-** (**One Lakh Forty Nine Thousand Two Hundred and Eighty Six only**) will be recoverable from you as on arrear of land revenue.

**Detail of assessed amount**

1. **Royalty @ Rs 2/- per cft = Rs 836352 /-**

*Attested*

  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

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2. Price of Soil = Rs 418176/-

3. DMF = Rs 278784 /-

4. EMF = Rs 83635 /-

5. TCS = Rs 32339 /-

Net amount payable = Rs 1649286/-

Seal of the Assessing Authority

Sd/-  
Executive engineer-cum-  
District Mining Officer,  
Jalandhar.

No. 2241/ S notice  
Date 10/10/2024  
Place Jalandhar

- 1 Particulars of Accounts and Documents required book of account for the month (s) in question in general and records of production together with records in support of the figures entered therein.
- 2 Any other records showing the production of minerals.

Certified to be True Translation

Attested  
Sub Divisional Officer  
Bist Doab Sub Division  
Jalandhar

BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Vakalatnama

Original Application No. 1366 of 2024

IN THE MATTER OF:

Lertchai Srikukreja @ Lakhvinder Singh Through Specific Power of  
Attorney Gurmeet Singh Chhabra

...Applicant

Versus

State of Punjab and others.

...Respondents

I, Sartaj Singh Randhawa, Executive Engineer-cum-District Mining Officer, Jalandhar, on the behalf of State of Punjab represented by respondents in above petition do hereby appoint and retain Smt./Sh. \_\_\_\_\_ to act and to appear for me/us in the above Suit/Petition/Appeal/reference and on my/our behalf to conduct and prosecute (or defend) or withdraw the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceeding in taxation and application for review, to file and obtain return of documents and to deposit and receive money on my/our behalf in the said Suit/ Appeal/ Petition/Reference and in the above matter I/we agree to ratify acts done by the foresaid in pursuance of this authority.

Dated \_\_\_\_\_ day of \_\_\_\_\_ 20

Accepted

  
Executive Engineer-Cum.  
District Mining Officer  
Jalandhar